

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.42/(MAH)/2016
CA No.

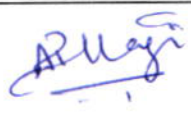

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER
(J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.05.2017

NAME OF THE PARTIES: Mr. Badrinath Udeysingh Rathod
V/s.
M/s. Shri Narsima Chemo Pharma Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Ashley Itagi Nikhil Shetty Chirag Joneha	Advocate for Petitioners	
2.	Amol Joshi	Advocate for Respondents	

ORDER

TCP NO. 42/397-398/CLB/MB/MAH/2016

Consequent upon the change of Constitution of the Bench, this Petition is now required to be argued before the Division Bench. Moreover, during the course of dictation, it is noticed that certain facts need clarification, hence a fresh opportunity of hearing is required. Consequently, the Registry is directed to fix the case for re-hearing on 20th **December 2017** by issuing notice intimating the date fixed for hearing.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

Date : 07.11.2017

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Sd/-

M.K. SHRAWAT
Member (Judicial)